

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1473/2017

New Delhi, this the 2nd day of May, 2017

HON'BLE MR. P.K. BASU, MEMBER (A)

Nidhish Chandra Gupta
Aged 61 years,
Executive Engineer (Retd.),
S/o Late Shri S.C. Gupta,
R/o Flat No.209, Marvel Homes,
Sec-61, Noida,
UP-201301.

.. Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Delhi Development Authority,
Through its Vice Chairman,
Vikas Sadan,
New Delhi.
2. The Vice Chairman,
Delhi Development Authority,
B-Block, Vikas Sadan,
New Delhi. .. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The case of the applicant is that though he retired on 31.10.2016, his retrial benefits have not yet been released. The applicant has made representation dated 31.03.2017 (Annexure A-3), which has not yet been responded to.

3. Learned counsel for the applicant has placed reliance on orders dated 19.08.2016 passed by this Tribunal in O.A. No. 233/2016 with O.A. No.880/2016 and also order dated 30.09.2016 in O.A. No. 858/2016.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents to examine and decide the representation of the applicant, keeping in view this Tribunal orders dated 19.08.2016 in O.A. No. 233/2016 with O.A. No.880/2016 and order dated 30.09.2016 in O.A. No.858/2016, and pass a reasoned and speaking order within a period of 90 days from the date of receipt of certified copy of this order. No order as to costs.

**(P.K. BASU)
MEMBER (A)**

/Jyoti/